

1

MCRC-34199-2025

IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE RAJESH KUMAR GUPTA ON THE 8th OF AUGUST, 2025

MISC. CRIMINAL CASE No. 34199 of 2025

MAHENDRA YADAV

Versus

THE STATE OF MADHYA PRADESH

Appearance:

Shri Bal Krishna Sharma - Advocate for the applicant.

Smt. Ankita Mathur - Public Prosecutor for State.

Shri Vijay Singh Jadon - Advocate for complainant.

ORDER

This is first application filed by the applicant under Section 483 of the BNSS for grant of regular bail. The applicant has been arrested on 10.07.2025 in connection with Crime No.79/2024 registered at Police Station Gaswani, District Sheopur for offence under Section 115(1), 118(1), 296(2), 126(2), 3(5) and 118(2) of BNS.

As per prosecution story, the allegation against the applicant is that when complainant were going to report, then present applicant alongwith other persons came there and abused the complainant party by filthily language and caused Marpeet by Lathi.

Learned counsel for the applicant submits that the applicant is innocent and has been falsely implicated in the matter. It is further submitted that applicant caused injuries which are simple in nature. The applicant is in MCRC-34199-2025

custody since 10.07.2025. Applicant does not bear any criminal record. Applicant is permanent resident of District Sheopur. Investigation is over and charge-sheet has been filed, therefore, there is no apprehension of his fleeing away from the Court of Justice. Final conclusion of trial will take considerable long time. Hence, he prays that applicant be released on bail.

Per contra, learned Public Prosecutor for respondent/State opposed the bail application and prayed for its rejection.

Heard the learned counsel for the parties and perused the case diary.

Considering the submissions made by counsel for the parties and overall facts and circumstances of the case, without commenting on the merits of the case, the application is **allowed**. It is directed that the applicant be released on bail upon his furnishing a personal bond in the sum of **Rs.50,000/- (Rs. Fifty Thousand Only)** with one solvent surety in the like amount to the satisfaction of the trial Court for his appearance before the trial Court, as and when required.

This order will remain operative subject to compliance of the following conditions by the applicant:-

- 1. The applicant will comply with all the terms and conditions of the bond executed by him;
- 2. The applicant will cooperate in the investigation/ trial, as the case may be;
- 3. The applicant will not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to the Police Officer,



3

MCRC-34199-2025

as the case may be.

- 4. The applicant shall not commit an offence similar to the offence of which he is accused;
- 5. The applicant will not seek unnecessary adjournments during the trial;
- 6. The applicant will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be;

Application stands allowed and disposed of.

(RAJESH KUMAR GUPTA) JUDGE

Rashid